

[Shri P. Kolandaivelu]

Due to the frequent stagnation of handloom goods, the poor handloom weaver is put to great hardship and is suffering for want of food. This situation has to change. The Central Government should pass orders to the effect that the following organisations buy their cloth requirements from the Handloom and Khadi sectors only: (1) Railways; (2) Shipping; (3) Tourism; (4) Posts and Telegraphs; (5) Medical services; (6) Education; (7) Security Forces; (8) Civil Aviation Department; (9) Central Public Works Departments; and (10) Industrial and Mining Departments.

At present the Central Government Departments are purchasing their requirements through tenders. Unfortunately the handloom weavers are not in a position to quote competitive rates in the tenders because the cloth produced in the cooperative sector, the weaver has to be paid more.

The Government should immediately come to the rescue of poor weavers and pass necessary orders for the purchase of cloth requirements from State Apex Societies and Khadi Board at cost price plus an agreed margin to cover the overheads of the Apex societies.

[Translation]

(viii) Need for the Central Government to take over the scheme of drinking water supply to Nandgaon (Nasik district)

SHRI S.S. BHOYE (Malegaon): Madam Chairman, the villages in the Nandgaon tehsil of Nasik district are reeling under severe drought. These villages fall under my constituency. There has been no rain in that area for the last 10 years. As a result of this, a serious problem of drinking water has arisen there. The area is administered by a municipality.

A scheme for supply of drinking water through taps to Nandgaon from the nearby Girna dam at Malegaon has been formulated which involves an expenditure of more than Rs. 10 crores. But the scheme is hanging fire due to lack of funds. I, therefore, urge upon the Central Government to take over this State Government scheme, set up a separate fund for this and to save this drought affected area from the miseries.

15.47 hrs.

STATUTORY RESOLUTION RE :  
DISAPPROVAL OF CONSTITUTION  
(SCHEDULED TRIBES)  
ORDER (AMENDMENT) ORDINANCE, 1987

AND  
CONSTITUTION (SCHEDULED  
TRIBES) ORDER (AMENDMENT)  
BILL.—Contd.

[English]

MR CHAIRMAN: The House will now take up further consideration of the following motions moved by Dr. Chinta Mohan and Dr. (Smt.) Rajendra Kumari Bajpai on the 12th November, 1987, namely:

"That this House disapproves of the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1987 (Ordinance No 5 of 1987) promulgated by the President on the 19th September, 1987."

"That the Bill to provide for the inclusion of certain tribes in the list of Scheduled Tribes specified in relation to the State of Meghalaya, be taken into consideration."

I now call Shri Janga Reddy to speak.

[Translation]

SHRI C. JANGA REDDY (Hanamkonda): Madam Chairman, the Ordinance promulgated by the Government has come at a time when it should not have been issued. The tribal problem is not confined to Meghalaya alone; it is prevalent in Maharashtra, Andhra Pradesh and other States also. In other States also there are several organisations for registering the name of the respective castes in the matter of reservation and this topic has been under discussion for the last several years. In Meghalaya, three tribes namely Boro Kacharis, Koch and Raba Rava, have been selected. Elections are not yet due in Meghalaya. These will be held in 1990. What is the hurry? If you were to go in for de-limitation assembly-wise, then where is the census? Can you tell the population